

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5122
ANSWERED ON:14.08.2014
CORRUPTION IN PSUS
Singh Shri Pashupati Nath

Will the Minister of COAL be pleased to state:

- (a) whether the Government has received complaints of corruption in all Public Sector Undertakings including Coal India Ltd. (CIL);
- (b) if so, the details of complaints received during the last three years and the current year; and
- (c) the action taken/ proposed to be taken by the Government against them?

Answer

MINISTER OF STATE (I/C) IN THE MINISTRY OF COAL, POWER AND NEW & RENEWABLE ENERGY (SHRI PIYUSH GOYAL)

(a) & (b) Number of complaints received on corruption during the last three years and the current year (till 30.06.2014) in respect of Coal India Limited(CIL) & its subsidiaries and Neyveli Lignite Corporation (NLC) are given, year-wise, as under:-

Name of the coal company (upto 30.6.20 14)	2011-12	2012-13	2013-14	2014-15
Coal India Ltd(CIL)	13	13	11	03
Eastern Coalfields Ltd.(ECL)	353	301	346	59
Bharat Coking Coal Ltd(BCCL)	40	26	23	19
Central Coalfields Ltd(CCL)	492	630	538	93
Mahanadi Coalfields Ltd(MCL)	22	12	10	03
Northern Coalfields Ltd(NCL)	07	29	16	00
Western Coalfields Ltd(WCL)	280	235	107	20
South Eastern Coalfields Ltd(SECL)	17	13	15	15
Coal Mines Planning and Design Institute (CMPDI)	01	01	00	00
North Eastern Coalfield (NEC)	00	00	00	00
Neyveli Lignite Corporation Ltd. (NLC)	08	12	32	16

(c) Complaints are investigated and Regular Departmental Action (RDA) initiated in consultation with Central Vigilance Commission

(CVC) and other nodal Departments. Appropriate penalties are imposed based on the gravity of the offence.